

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Office of the Registrar General, at Srinagar)

Subject : Resumption of practice as an Advocate.

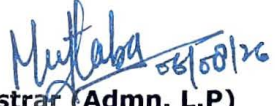
NOTIFICATION

No: 1786 of 2026 /RG/LP

Dated: 06 .08.2026

It is hereby notified that Shri Rakesh Sharma S/O Sh. M.R. Sharma R/O H.No.465, Sec-F, Sainik Colony, Jammu, Certificate of Enrollment bearing No. 267/92 dated 22nd of April, 1992, who had voluntarily suspended his practice as an Advocate is now permitted to resume his practice as an Advocate on the Roli of Jammu and Kashmir Bar Council.

By Order


Registrar (Admn. L.P)
High Court Main Wing Srinagar

No: 34515-23 /RG/LP Dated: 06 .08.2026

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu.
2. Principal District & Sessions Judge, Jammu.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Jammu.
6. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
7. Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Shri Rakesh Sharma S/O Sh. M.R. Sharma R/O H.No.465, Sec-F, Sainik Colony, Jammu.

.....for information.


Registrar (Admn. L.P)
High Court Main Wing Srinagar